

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS. (SHRI K. R. GANESH):

(a) to (c) A credit assistance of \$ 17 million has been extended by the I.D.A. for plant improvement operations. This amount would be utilised for additions and alterations necessary to optimise capacity utilisation in the existing plants of the Fertilizer Corporation of India and the Fertilizers and Chemicals Travancore Limited. No new project will benefit from this assistance.

Conduct of legal proceedings in Soviet Union.

776. SHRI N. G. GORAY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether in an interview to the TASS Correspondent during his recent visit to Soviet Union he made a statement to the effect that the conduct of Soviet legal proceedings in Union Republics in the national languages with the preservation of the right of the accused to demand trial of the case in Russian, which is the national language, appeared to us an experience which is of interest to India as well; and

(b) if so, what steps have been taken by Government to implement the same practice in India?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) At the invitation of the Ministry of Justice, the Minister of Law, Justice and Company Affairs led a Lawyers' delegation to the USSR from 24th October, 1974 to the 1st November, 1974. During his meetings with various peoples in the Soviet Union he was told that legal proceedings in the various Republics of the Soviet Union are conducted in their own languages but there is a right of the accused to demand the conduct of the proceedings in Russian which is the All-State language in the Soviet Union. During the course of his interview by a correspondent of the TASS the Minister said that this is an experiment which is of interest to India because here too we have

Hindi as the official language of the Union and various other languages as the official languages of the States. The objective is to evolve a standard legal terminology for use as far as possible in all Indian languages including Hindi so that eventually proceedings in courts may be conducted in those languages.

(b) The Union Government as well as the State Governments are already engaged in preparing translations of Central enactments in Hindi as well as other regional languages. I therefore expressed my hope that with the development of Hindi and the regional languages, the Indian languages will eventually be used in courts.

Burmah Shell assets in the Eastern Region

777. SHRI N. G. GORAY:

DR. Z. A. AHMED:

SHRI S. KUMARAN:

SHRI LAKSHMANA

MAHAPATRO:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that Burmah-Shell has been steadily disposing of its assets in the eastern region;

(b) whether Government have made any assessment of the disposal of assets by Burmah-Shell before it is finally taken over by Government; and

(c) whether the move of disposing of assets by Burmah-Shell will affect the payment of compensation to the company?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): (a) to (c) Burmah-Shell are disposing of some of their assets in India. Such disposal of surplus assets by Burmah-Shell is not confined to any geographical region. However these will be taken into account while considering the terms, conditions and all other questions relating to the